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5
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 46/2000

OF 199

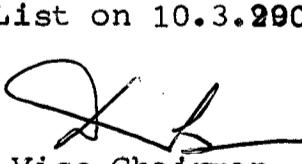
Applicant(s) Dr. Gerindra Ray.

Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. Bimal Chettri.
Mr. K.D. Chettri.

Advocate for Respondent(s) C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Application filed within 4 weeks of filing of application. Dated 15-1-2000. POB No 456786	11.2.2000	Present: Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman. Heard Mr. B. Chettri learned counsel for the applicant and Mr. A. Deb Roy Sr. C.G.S.C for the respondents. Application is admitted. Issue notice on the respondents by registered post. Returnable by 4 weeks. List on 10.3.2000 for orders.
Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A.P.D. vide D.Nos. 531/2000 dt 23-2-2000 nkm	10.3.00	Two weeks time allowed for filing of written statement on the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C. List on 24.3.00.


Vice-Chairman


Member (J)

Notes of the Registry	Date	Order of the Tribunal
<u>23-3-00</u> 1) Service reports are still awaited. 2) W/statement is not been filed.	24.3.00	No written statement has been submitted. Mr. Pathak, learned Addl. C.G.S.C. prays for two weeks time for filing of written statement. However, Mr. B. Chethi learned counsel for the applicant opposes the prayer of Mr. Pathak. After hearing learned counsel for the parties, two weeks time is allowed for filing of written statement, as a last chance. List on 5.4.00 for orders.
<u>23/3</u> 4-4-00 1) Service reports are awaited. 2) W/statement is not been filed.	1m 5.4.00	Two weeks time allowed for submitting written statement on the prayer of Mr. B.C. Pathak, learned Addl. C.G.S.C. List for written statement and further orders on 26.4.00.
<u>4/4</u> 9-5-00 No W.D.S has been filed so far.	nkm 27.4.00	No written statement has been submitted. Mr. B.C. Pathak, learned Addl. C.G.S.C. prays for further time to submit written statement. List for hearing on 10.5.00.
<u>9-6-2000</u> No written statement has been filed.	10.5.00	None appears for the applicant. Put up on 12.6.00 for hearing. In the meantime, written statement be filed by the respondents.
<u>12/6</u> 12.6.00	mk nkm	Present: Hon'ble Mr D.C. Verma, Judicial Member On the prayer of the learned counsel for the applicant the case is passed over for the day.
		Member(J)
		Member(J)

(2)

3

Notes of the Registry	Date	Order of the Tribunal
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27/6/00

Notice duly served on
Respondents No. 1, 2 & 3.

13.6.00

Present : Hon'ble Sri D.C.Verma, Member(J).

Mr. B. Chettri, learned counsel
for the applicant and Mr. A. Deb Roy,
learned Sr. C.G.S.C. for the
respondents.

Learned counsel for the applicant
seeks for two weeks time to argue the
case. Prayer allowed.

List on 30.6.2000 for hearing.

(D.C.VERMA)
Member (J)

trd

30.6.00

There is no Bench. Adjudic.
to 3.7.00.

8/0
b

11 - 7 - 2000

No. W/ls has has been
filed.

3.7.00

Learned counsel for the parties
are not present. Accordingly the case is
adjourned to 12.7.2000.

List on 12.7.2000 for hearing.

19 - 9 - 2000

Written statement has
not been filed.

trd

S/1
Member (A)

12.7.00

Present : The Hon'ble Shri S.Biswas,
Administrative Member.

None for the applicant. Mr A.Deb
Roy, learned Sr.C.G.S.C is present for
the respondents.

List on 14.8.2000 for hearing.

S.Biswas
Member (A)

pg

14.8.00

There is no Bench. Adjudic.
to 11.9.00.

8/0
b

11.9.00

No Bench. To be listed on
20.9.00.

8/0
b

Notes of the Registry

Date

Order of the Tribunal

22.9.2000

Copy of the Judgment
has been sent to the
S/fee. for issuing
the same to the
applicant as well as
to the Dr. G.B.S.C.
for the Respsds.

SL.

20.9.2000

Present: Hon'ble Mr Justice D.N. Chowdhury,
Vice-Chairman

Heard the learned counsel for the parties.
Hearing concluded. Judgment delivered in open
court, kept in separate sheets. The application
is disposed of. No order as to costs.

Vice-Chairman

nkm

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

46
O.A. No. of 2000

20.9.2000
DATE OF DECISION.....

Dr Girindra Ray

PETITIONER(S)

Mr B. Chetri and Mr K.D. Chetri

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

The Union of India and others

RESPONDENT(S)

Mr A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.46 of 2000

Date of decision: This the 20th day of September 2000

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

Dr Girindra Ray,
Senior Medical Officer (CHS),
15th Assam Rifles,
C/o 99 A.P.O.

.....Applicant

By Advocates Mr B. Chetri & Mr K.D. Chetri.

- versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Health and Family Welfare Department, New Delhi.
2. The Secretary to the Government of India, Ministry of Home Affairs, Government of India, New Delhi.
3. The Director General of Assam Rifles, Shillong.
4. The Commandant, 15th Assam Rifles, C/o 99 A.P.O.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

.....
O R D E R (ORAL)

CHOWDHURY.J. (V.C.)

By this application the applicant has sought for a direction from this Tribunal for compliance of the O.M. dated 14.12.1983 issued by the Ministry of Finance, Department of Expenditure, New Delhi, for a choice place of posting. The applicant is a Doctor by profession working under the respondents as a Senior Medical Officer in the Assam Rifles. It has been stated that he has rendered six years of service in the North Eastern Region. It has also been stated that he has been posted in hard areas in Nagaland since 10.1.1994 till date. Presently, he is attached to

15th Assam Rifles at Sukhovi, Nagaland.

2. The O.M. dated 14.12.1983 is admittedly not applicable in the case of the applicant. Consideration of posting at a station of choice, according to said O.M., was provided only for those officers who come to the North Eastern Region from outside to complete their tenure posting and such choice is not available to those officers who are appointed and posted in the North Eastern Region itself. The O.M. dated 14.12.1983 was already interpreted by the Hon'ble Supreme Court in the case of Chief General Manager (Telecom), N.E. Telecom Circle and another -vs- Rajendra Ch. Bhattacharjee and others, reported in AIR 1995 SC 813. In the said decision it was mentioned that a Government employee has no legal right to insist for being posted at any particular place. Confronted with this decision, Mr B. Chetri, learned counsel for the applicant, submitted that even if the decision goes contrary to the claim of the applicant, it is a case in which the Tribunal should issue a direction on the respondent's to consider his case for posting him to a near about place so that he can look after his ageing and ailing parents suffering from numerous geriatrics problems.

3. Posting and transfer of employees is to be left to the employers. The employers are also equally concerned with their employees. Mr A. Deb Roy, learned Sr. C.G.S.C., submitted that the respondents are fully aware of their responsibilities and take care of the persons employed under them as and when it is necessary. From the pleadings and records available, I also do not find any reason to issue any direction to the respondents. No illegality as such is discernible requiring interference. It will, however, always be open to the applicant to ventilate his grievances by appropriate representation before the authority. In that event the authority shall take appropriate measure to allay the grievances of the officer.

4. With the above observation the application stands disposed of. There shall, however, be no order as to costs.

(D. N. CHOWDHURY)
VICE-CHAIRMAN

93 16 FEB 2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An application under section 19 of the Administrative Tribunal Act, 1985.)

Title of the suit : O.A. no. 46 / 2000.

Dr. Girindra Ray

..... Applicant

Versus

Union of India & Ors.

..... Respondents.

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For use in the Tribunal's Office

Filed by

Kishore Dasal Chetri
Advocate

3/2/2000

Date of filling : 4-2-2000

Date of registration :

Registrar

Filed by
the applicant
through
K. D. Chettri
Advocate
3/2/2000

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH

(An application under Section 19 of the

Administrative Tribunals Act, 1985.)

O.A. no. G 6 / 2000

BETWEEN

Dr. Girindra Ray

Son of Shri Kameswar Ray

Senior Medical Officer (CHS)

15th Assam Rifles.

C/o 99 A.P.O.

And

1. The Union of India

Represented by the Secretary to the Govt. of

India, Ministry of Health and Family

Welfare Department, New Delhi.

2. The Secretary to the Govt. of India, Ministry
of Home Affairs, Govt of India, New delhi.

3. The Director General of Assam Rifles,
Shillong.

4. The Commandant,

15th Assam Rifles,

C/o 99 A.P.O.

Girindra Ray

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :-

This application is not made against any particular order, but is preferred against the action on the part of the Respondents in not transferring the applicant and posting him at his choice station on his completing his tenure posting in the North Eastern Region. The impugned action is in violation of the provisions of the O.M. No. 20014/3/83-B. 10 dated 14/12/83 issued by the Govt. of India, Ministry of Finance, New Delhi and also in terms of O.M. dated 1/12/88 and 22/7/98.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is well within the jurisdiction of the Tribunal.

3. LIMITATION

The applicant further declares that the application is within the period of limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1 The applicant has by way of this application made a grievance against the action on the part of the respondents in not considering the representations for transfer to his choice station on completion of his tenure in the N.E. Region. The applicant initially joined in Assam Rifles Training Centre & School, Nagaland on 10/1/94 and subsequently by virtue of notification vide no. A 12025/13/92 – C.H.S. dated 15/11/94 the name of the applicant was recommended by the UPSC and appointed him in regular manner as a Medical Officer with effect from 10/1/94 and posted him under Assam Rifles. The applicant has completed more than 6 years of service in this region and as per the policy of the Govt. of India he is entitle to be transferred out of this region and be posted at his choice place of posting. As such having failed to work any response from the respondents the applicant has by way of this application come before this Hon'ble Tribunal seeking redressal of his grievances.

Yiindra Ray

A copy of regular appointment letter/notification dated 15/11/94 issued by the Respondent no. 1 is annexed herewith as Annexure 1

4.2 That the applicant is a citizen of India and as such he is entitled to all the rights and privileges, guaranteed under the Constitution of India.

4.3 That the applicant initially joined as a Medical Officer on 10/1/94 in Assam Rifles Training Centre & School (ARTC & S) at Dimapur, Nagaland and later on in terms of letter vide no. I. 36011/13/97-A/887 dated 21/2/97, the applicant was posted in 15th Assam Rifles at Sukhovi, Nagaland and accordingly he joined there on 29/2/97. Thereafter, the D.G. Assam Rifles issued a letter vide no. A pt 11014/1/96 CHS roman two dated 17/7/98 and thereby promoted the applicant alongwith others as Senior Medical Officer (S.M.O.) with effect from 25/6/96 and at present he is attached to 15th Assam Rifles at Sukhovi, Nagaland in a very remote place.

A copy of the letter dated 17/7/98 in respect of promotion of the applicant is annexed as Annexure 2.

4.4 That the applicant states that the Government of India, Ministry of Finance, Department of Expenditure has granted certain improvement and facilities to the Central Government civilian employees who are posted at North Eastern Region vide Office Memorandum No. 20014/3/83-E, IV dated 14/12/83 issued by the Govt. of India, Ministry of Finance, Department of Expenditure. In terms of the aforesaid Office Memorandum the Central Government civilian employees who are saddle with All India Transfer Liability are entitled to choice station posting in the North Eastern Region. In accordance with the Office Memorandum dated 14/12/1983 issued by the Ministry of Finance. The Central Government civilian employees who has rendered more than 10 (ten)years service is entitled to choice station posting on completion of 2 (two) years of fixed tenure in the North Eastern Region and those Central Government employees whose length of service is less 10 (ten) years are entitled to choice station posting on completion of 3 (three) years of fixed tenure in North Eastern Region. The present

Girindra Ray

applicant has already completed 6 years of service in the North Eastern Region under the Director General of Assam Rifles, Ministry of Home Affairs, therefore the applicant is entitled to be posted at his choice station posting on completion of his fixed tenure service in the North Eastern Region. The relevant portion of the office Memorandum dated 14/12/83 issued by the Ministry of Finance, Department of Expenditure, is reproduced below.

"Subject : Allowances and facilities for civilian
employees of the Central Government serving in the
States and Union Territories of North Eastern
Region – improvement thereof."

The need for attracting and retaining the services of competent officers for service in the North Easter Region comprising the state of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for sometime. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances and facilities to the various categories of civilian central Government employees serving in this region and to suggest suitable improvements, the recommendations of the Committee have been carefully considered by the Government and the President is now pleased to declare as follows :-

(i) Tenure of posting/deputation.

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 days per will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. The period of deputation of the central Government employees to the States/Union Territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employees concerned is

Prinendra Ray

prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

Therefore in terms of the Office Memorandum issued by the Government of India, Ministry of Finance dated 14/12/83 the applicant is entitled to be repatriated on completion of his fixed tenure. The Office Memorandum was issued with the object to attract and retain the central Government civilian officers having All India Transfer Liability for rendering service in the North Eastern Region. Therefore the special incentive is granted by the Government for the central Government employees who have completed three years tenure posting is entitled to get the benefit of the Office Memorandum issued by the Government of India and also issued a revised order in the recent past in this regard vide Office Memorandum dated 22/7/98 on the same terms and conditions as laid down in the O.M. dated 14/12/1983 issued by the Ministry of Finance, Department of Expenditure, New Delhi.

Your applicant craves leave of this Hon'ble Tribunal to produce the copies of the aforesaid memorandum/letters dtd. 14/12/83 & 22/7/98 at the time of hearing of this application.

4.5 That on completion of the tenure fixed as per the above noted office memorandum, the applicant made a formal request for his transfer vide his applications dated 10/1/97 and on 11/12/98 and inter alia, stated therein that he is in need of the said transfer to look after his old and ailing parents out of which his father aged about 81 years old who is suffering from Bronchial Asthma and the hypertension and his mother who is aged about 75 years old is suffering from Retinal detachment is a visual handicap in addition to all geriatrics problems and need constant support. There is no other members to look after the applicant's old aged and ill parents at home. The said application was sent to the Secretary to the Govt of India, Ministry of Health and Family Welfare which was forwarded by the Respondents No. 4. Be it be mentioned here that in the said application the applicant specified his choice station in preference.

By Girindra Ray

A copy of application dated 11/12/98 is annexed

herewith and marked as Annexure – 4

4.6 That the applications dated 10/1/97 and 11/12/98 failed to evoke any response, the applicant again vide his representation 10/11/99 again drew the attention of Respondents to the pressing problems being faced by him and prayed that he be transferred to his choice station. Be it be mentioned here that till date inspite of the fact that a policy exists for consideration of cases of persons for transfer out of N.E. Region who have completed more than 3 years of service, the case of the applicant who has completed more than 6 years of service has not been considered and he continues to be separate from his parent who are in due need of his companionship and assistant.

A copy of the application dated 10/11/99 is annexed

hereto and marked as Annexure – 5

4.7 That your applicant begs to state that his aforesaid representation was duly forwarded by the office of the Director General, Assam Rifles to the Under Secretary, Government of India, Ministry of Health and Family Welfare (CHS –II), New Delhi, in the month of April, 1997 April 1998 respectively, but no action was initiated by the Respondent No. 1 till date whereas number of medical officers who were posted from outside the North Eastern Region subsequently to the posting of the present applicant have already been transferred from DGAR Assam Rifles to their respective choice stations. A few names of those medical officers who were junior to the applicant and joined subsequently after joining of the present applicant in the North Eastern Region are shown below :-

1. Dr. A. K. Sarkar, Sr. Medical Officer,
2. Dr. N. S. Chauhan, Sr. Medical Officer and

a good number Ors. have been transferred and posted to their choice stations, names of the same would be produced as soon as available with the present applicant by filing of an additional statement. Therefore, the present applicant is meted out with a hostile discrimination in the matter of transfer and posting to his choice station as such the same is violative of Articles 14 and 16 of the Constitution of India. Therefore, the Hon'ble

Subrinda Ray

Tribunal be pleased to direct the respondents to consider the transfer and posting of the applicant as he has completed his fixed tenure posting in North Eastern Region long back in terms of the Office Memorandum dated 14/12/1983, 1/12/88 and 22/7/1998 issued by the Government of India, Ministry of Finance, Department of Expenditure, from time to time.

4.8 That the applicant begs to state that there are large number of medical officers working under the Ministry of Health and Family Welfare in different regions of the country, therefore it is obligatory on the part of the administration to implement the Office Memorandum dated 14/12/1983 strictly in the letter and spirit by posting other medical officers of other regions on rotation basis to enable the officers who are serving in the North Eastern Region on fixed tenure basis under the Director General of Assam Rifles who are posted by the Ministry of Health and Family Welfare otherwise it would be violative of Article 14 of the Constitution. Although, the appointments of the applicant was under special recruitment for Assam Rifles yet he is entitled to be benefits extended under the said policy with regard to tenure posting and the benefits extended to similarly situated persons.

4.9 That this application is made bonafide and for the ends of justice.

5. Grounds for relief with legal provisions :

5.1 For that the applicant completed more than 6 years of service in Assam Rifles in the post connected with Defence of India in the North Eastern Region.

5.2 For that the applicant is over due for repatriation to Central Health Service Organisation under the Ministry of Health and Family Welfare, Government of India.

5.3 For that the parents of the applicant are suffering due to old age of about 81 and 75 years respectively as well as both are sick persons who resides at Dhubri, Assam. There is none to look after them in their old age.

5.4 For that the applicant already served in hard areas in Nagaland i.e. at Dimapur and Sukhovi for more than 6 years and therefore he is entitled to be posted to his choice station on transfer from Assam Rifles.

Girindra Ray

5.5 For that the applicant has since his joining in Assam Rifles way back in 1994 has served at difficult locations for more than 6 years and therefore he is entitled to be transferred and posted at his place of posting.

5.6 For that the representations of the applicant have not been considered by the authorities till date.

5.7 For that the applicant has acquired a valuable and legal right for immediate transfer after completion of 6 years of service in hard areas of North Eastern Region in terms of the O.M. dated 14/12/1983.

6. Details of remedies exhausted

That the applicant states that he has no other alternative and other efficacious remedy than to file this application before this Hon'ble Tribunal. Representations through proper channel were submitted by the applicant before the concerning authorities.

7. Reliefs sought for

Under the facts and circumstances stated in paragraph 4 above, the applicant prays for the following reliefs :-

7.1 That the respondent No. 1 be directed to issue order of transfer and posting in respect of the applicant in the light of the Office Memorandum dated 14/12/1983 issued by the Ministry of Finance, Department of Expenditure, to the choice place of posting of the applicant with immediate effect.

7.2 Costs of the Application.

7.3 Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

8. Interim order prayed for

Pending disposal of this application the applicant prays before this Hon'ble Tribunal for a direction to the Respondents to process the application of the applicant for transfer to his choice of posting and to effect such transfer on completion of the formalities immediately.

Subhadra Ray

9.

This application has been filed through advocate.

10.

Particulars of the Postal order

(i) I.P.O. No. : OG 456786
(ii) Date of Issue : 19/1/2000
(iii) Issued From : GPO, Guwahati
(iv) Payable at : GPO, Guwahati

11.

List of enclosures :

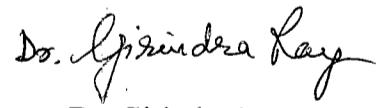
As stated in the index.

Girindra Ray

VERIFICATION

I. Dr. Girindra Ray, aged 35 years, son of Shri Kameswar Ray presently working as Senior Medical Officer (HS) at 15th Assam Rifles, C/o 99 A.P.O. do hereby solemnly affirm and state that the statements made in paragraphs 1, 2, 3, 4.2, 4.7 to 4.9 and 5 to 12 are true to my knowledge and those made in paragraph 4.1, 4.3 to 4.6 being matters of record are true to my information and believe which I verily believed to be true. The Annexures are true copies of the original.

And I sign this verification on this 4th day of February, 2000.


Dr. Girindra Ray

17

19

(TO BE PUBLISHED IN PART I SECTION 2 OF THE GAZETTE OF INDIA)

No. A. 12025/13/92-CMS. I
Government of India
Ministry of Health and Family Welfare
(Department of Health)

Annexure 1

New Delhi, dated October 94

NOTIFICATION 15 NOV 1994

On the recommendations of the Union Public Service Commission, the President is pleased to appoint Dr. Girindra Ray to the Medical Officers Grade of the Central Health Service in the scale of pay of Rs. 2200-75-2800-5E-100-4000 in a temporary capacity with effect from the forenoon of the 10th January, 1994 until further orders. Dr. Girindra Ray is posted as Medical Officer under Assam Rifles.

(G.K. CHAWALA)

UNDER SECRETARY TO THE GOVT. OF INDIA

To

The Manager,
Government of India Press (alongwith Hindi version)
Paribhasha.

No. A. 12025/13/92-CMS. I

Copy with a copy of the (i) assumption charge report of Dr. Girindra Ray and (ii) a copy of the order of appointment to the officer given vide this Ministry's letter of even number dated 12-7-93 indicating the terms and conditions of his appointment is forwarded to the Pay and Accounts Officer, C/o Director General Assam Rifles, Shillong. The officer has been medically examined and declared fit for Government Service. His character and antecedents have been verified and found satisfactory. He has also furnished a declaration about marital status which is in order. The date of birth of Dr. Girindra Ray is the 1-2-1964.

(G.K. CHAWALA)

UNDER SECRETARY TO THE GOVT. OF INDIA

No. A. 12025/13/92-CMS. I

Copy also forwarded for information and necessary action to:-
1. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi with reference to their letter No. Fc1/618/91-R.I. dated 31-3-92.
2. Director General Assam Rifles, Shillong.
3. Dr. Girindra Ray through Director General Assam Rifles, Shillong. His employee number is 003272.
4. CMS-V/CMS-II Sections.
5. Notification folder.

Attested
K.S. Chettri
Advocate
3/2/2000

G. K. Chawala
(MAHA BIR PERSHAD)
SECTION OFFICER

13
/copy/

Annexure 2

21

From :DGAR

DTG:14

Enclos

To : All Range

A 4496

Info : 10 AR/15 AR

Promotion CHS med offr (.) fm MO to SMO (.) Min vide their letter No A pt 11014/1/96-CHS roman two dt 17 Jul 98 has sanctioned (.) the promotion of follg MO offr wef 25 Jun 96 (.) one (.) Dr U Roy (.) two () Dr A Prasad (.) three (.) Dr NI Singh (.) four (.) Dr RK Jyoti Bala Devi (.) five (.) Dr K Behera (.) six (.) Dr OP Narayan (.) seven (.) Dr TK Bhattacharjee (.) eight (.) Dr L S Singh (.) nine (.) Dr K K Jethani (.) ten (.) Dr G Roy (.) eleven (.) Dr A Sarkar (.) twelve (.) Dr L K Singh (.) thirteen (.) Dr R K P ~~Singh~~ Singh (.) fourteen (.) Dr G Chand (.) fifteen (.) Dr S P Singh (.) sixteen (.) Dr B Sen (.) Seventeen (.) Dr M S Das (.) eighteen (.) Dr D Dutta (.) Nineteen (.) Dr T K Roy (.) twenty (.) Dr S Sikdar (.) twnty one (.) Dr A Bandopadhyay (.) twenty two (.) Dr V K Gome (.) twnty three (.) Dr N S Chauhan (.) twenty four (.) Dr S A Khan (.) twenty five (.) Dr D S Mishra (.) twenty six (.) Dr S K Singh (.) twenty seven (.) Dr S R Koreth Rumthao (.) twenty eight (.) Dr M Swami (.) for info and necy action (.) copy of mins order being fwd (.)
confirm -

After read
K. D. Chettri
Addressee
3/2/2000

Binu

14

Annexure

3

Dr. Girinder Ray
SMO CHS
B No. 003272
15 Assam Rifles
O/O 99 APG

Letter No. Pers/G.Ray/P-123

11 Dec 98

The Under Secretary to the
Govt of India
Ministry of Health & Family Welfare
(CHS - II)
New Delhi

REVERSION TO CHS FROM ASSAM RIFLES

Sir,

1. I hereby forward an application seeking reversion to CHS from Assam Rifles where I have been serving since Jan 94.
2. Previous application was forwarded through proper channel vide DGAR letter No. I.14015/289-87/BS-16AR/ME(A) dated 29 Jan 97 and DGAR letter No. I.14015/Pers-OR/94/Med dated 31 May 98, but no action was forthcoming.
3. At present my mother who suffering from Retinal Detachment is completely blind and needs constant supervision, which cannot be performed by my father who is himself an Asthmatic and suffering from Hypertension.
4. I have come to know that post for CHS Medical Officers is lying vacant at Post and Telegraph Dept, Dhubri. I would be extremely grateful if I would be appointed to that post, as Dhubri is very close to my home and so, I can look after my ailing parents as well as perform my duties to the fullest of satisfaction.
5. Please consider my case on extreme compassionate ground. I humbly request you to revert me back to CHS and post me near my home town Dungoigaon, Assam, for which I will be forever indebted to you.
6. Thanking you in anticipation.

Yours sincerely,

Girinder Ray

(Dr. Girinder Ray)
SMO (CHS)
Employee - 003272
Assam Rifles

Attested
A due copy
3/2/2000

From : Dr Girindra Ray
 Senior Medical Officer (CHS)
 Employee No- 003272
 15 Assam Rifles
 C/o 99 APO

To : The Secretary to the Government of India
 Ministry of Health and Family Welfare
 Department of Health (CHS-I)
 New Delhi

(Through Proper Channel)

Subject :- PRAYER FOR TRANSFER FROM ASSAM RIFLES

Dear Sir,

Most respectfully, I beg to lay down following few lines for your kind consideration and earliest favourable action please.

Sir I have joined in Assam Rifles as a Medical Officer (CHS) on 10 Jan 94 vide your letter No 12025/13/92-CHS-I dated 12 Jul 93 and UPSC recommendation No F-1/618/91-R.I dated 31 Mar 92. Till date I have completed almost 6 (six) years of continuos qualifying service in Assam Rifles at NorthEastern Region.

Now from reliable source, I come to know that for Central Civil Servant, serving in North Eastern Region, with service of 10 years or less is a fixed tenure of 3 years at a time and the employee will be considered for posting to a station of his choice as far as possible vide M.F OM No 11(2)/97-E.11 (B) dated 22 Jul 1998.

I have already completed six years of servcie, almost double of the fixed tenure. So I think now I am highly eligible for transfer from Assam Rifles (NorthEastern Region) to other place.

In this connection I have already forwarded three applications through proper channel for your consideration vide DGAR letter No I-14015/289-87/88-16AR/ME (A) dated 29 Jan 97, No Pers/G Ray/P-125 dated 11 Dec 98.

.....2/-

*After read
 K. D. Bhattacharya
 3/2/2000*

From : Dr Girindra Ray
 Senior Medical Officer (CHS)

Sir, at present my parents are very ill. My mother who is a 75 years old lady suffering from Retinal detachment is a visual handicap in addition to all geriatrics problems and need constant support, which can not be performed by my father who himself is an 81 years old and in addition to all geriatrics problems suffering from Bronchial Asthma and Essential Hypertension.

So I request you to kindly consider my case on extreme compassionate ground to transfer me from Assam Rifles to another department from where I will be able to perform my duties and at the same time able to look after my old sick parents.

My choice of posting (according to preference): -

- (a) CGHS P&T Dispensary, Dhubri (Assam)
- (b) CGHS Guwahati (Assam)
- (c) CGHS Delhi
- (d) CHS Delhi
- (e) CGHS, Calcutta
- (f) CGHS, Bhubaneswar
- (g) CHS National Institute of Communicable Disease
- (h) CHS National Malaria Eradication Program.

I will be very grateful to you, if you kindly consider my case on extreme compassionate ground and give early favourable order to help me to look after my old and ailing parents as well as perform my duties in fullest of satisfaction.

Thanking you.

Yours faithfully,

Girindra Ray

(Dr Girindra Ray)
Senior Medical Officer

Dated : 10 Nov 99

Aftered
K. D. Chettri
Adm. date
3/2/2000.